

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 3614/2016

New Delhi this the 28th day of October, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. B.K. Sinha, Member (A)**

Hari Pal, Driver, SN B.No.23914,
S/o Ram Kishan, Aged 40 years,
R/o Mundhela Kalan,
New Delhi-110073

- Applicant

(By Advocate: Ms. Komal Aggarwal for Mr. Anil Mittal)

VERSUS

Delhi Transport Corporation,
IP Estate, New Delhi-110002
(through Chairman-cum-Managing Director)

- Respondent

(By Advocate: Ms. Divya Jyoti Singh)

ORDER (Oral)

Mr. V. Ajay Kumar, Member (J):

When this matter was taken up for hearing, the learned counsel appearing for the respondent – DTC submits that they have furnished the detailed appellate order to the applicant's counsel, after the filing of the O.A.

2. Since the detailed appellate order was earlier not supplied to the applicant, the OA is dismissed as withdrawn with liberty to the applicant to file a fresh OA questioning the appellate order now supplied by the respondents, in accordance with law. No costs.

**(Dr. B.K. Sinha)
Member (A)**

**(V. Ajay Kumar)
Member (J)**

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